

**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF ANRAK ALUMINIUM LIMITED

**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	M/s. Anrak Aluminium Limited
2.	Date of Incorporation Of Corporate Debtor	23/03/2007
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Register of Companies (ROC) - Vijayawada
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74999AP2007PLC053278
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	APIIC Industrial Park, Rachapalli(Village) Makavarapalem (Mandal) Vishakapatnam, Andhra Pradesh, 531113, India
6.	Insolvency commencement date in respect of Corporate Debtor	19-09-2019
7.	Estimated date of closure of insolvency resolution process	16-03-2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Madhusudhan Rao Gonugunta & IBBI Regd. No. IBBI/IPA-001/IP-P00181/2017-18/10360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana, 500038 Email id: madhucs1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	7-1-285, Flat No. 103, Sri Sai Swapnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana, 500038 Email id: anrakirp@gmail.com
11.	Last date for submission of claims	04-10-2019
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Anrak Aluminium Limited on 19-09-2019.

The creditors of M/s. Anrak Aluminium Limited, are hereby called upon to submit their claims with proof on or before 04/10/2019 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA-Not applicable at present.

Submission of false or misleading proofs of claim shall attract penalties.

Date :21-09-2019  
Place: Hyderabad

Sd/-  
Madhusudhan Rao Gonugunta  
Interim Resolution Professional  
IBBI Regd. No. IBBI/IPA-001/IP-P00181/2017-18/10360

